

section 43 of the Copyright Act, 1957. [Placed in the Library. See No. LT-129/67.]

- (2) A copy of the Annual Report of the Indian Museum Calcutta, for the year 1965-66. [Placed in the Library. See No. I.T-130/67.]

NOTIFICATIONS UNDER DELHI LAND REFORMS ACT, DELHI MUNICIPAL CORPORATION ACT AND ALL-INDIA SERVICES ACT.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.—

(i) The Delhi Land Reforms (Amendment) Rules, 1966, published in Notification No. F(3), L.R.O./66 in Delhi Gazette dated the 8th July, 1966.

(ii) The Delhi Land Reforms (Amendment) Rules, 1966, published in Notification No. F(4) L.R.O./66 in Delhi Gazette dated the 30th June, 1966 [Placed in the Library. See No. LT-131/67]

- (2) A copy each of the following Notifications under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.—

(i) The Delhi Municipal Corporation (Election of Councillors) Amendment Rules, 1967, published in Notification No. F2(2) 67-LSG in Delhi Gazette dated the 11th January, 1967.

(ii) The Delhi Municipal Corporation (Election of Councillors) Second Amendment Rules, 1967, published in Notification No. F.2(2)/

67-LSG in Delhi Gazette dated the 13th January, 1967.

- (iii) The Delhi Municipal Corporation (Election of Councillors) Third Amendment Rules, 1967, published in Notification No. F2(2)/67-LSG in Delhi Gazette dated the 6th February, 1967. [Placed in the Library. See No. LT-132/67]

- (3) A copy of Notification No. F39(45)-Rev/64 published in Tripura Gazette dated the 11th January 1967 making certain amendment to the Tripura Land Revenue and Land Reforms (Allotment of Land) Rules, 1962, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960 [Placed in the Library. See No. LT-133/67]

- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, published in Notification No. G.S.R. 1672 in Gazette of India dated the 31st October, 1966

(ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October, 1966.

(iii) The Indian Forest (Service (Appointment by Promotion) Regulations, 1966, published in Notification No. G.S.R. 1774 in Gazette of India dated the 28th November, 1966.

[Shri Vidya Charan Shukla]

- (iv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 17 in Gazette of India dated the 7th January, 1967. [Placed in the Library. See No. LT-134/67.]

The Speaker ordered printing, publication and circulation of these Reports under rule 200 of the Rules of Procedure and Conduct of Business.

I lay a copy each of these three Reports on the Table of the House.

12.30 hrs.

ANNOUNCEMENT RE. PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under sub-rule (1) of rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, I nominate the following Members on the Panel of Chairmen:—

1. Dr. D. S. Raju,
2. Shri P. K. Deo,
3. Shri K. Manoharan
4. Shri C. K. Bhattacharyya,
5. Shri Gurdial Singh Dhillon, and
6. Shri Bal Raj Madhok.

12.30½ hrs.

ANNOUNCEMENT RE: PANEL OF CHAIRMEN—contd.

Shri Hem Barua (Mangaldai): In the panel of names you have announced, is there a Lady Member?

Mr. Speaker: Unfortunately no.

Shri S. M. Banerjee (Kanpur): There should be one.

Mr. Speaker: Next time I announce it we will have a lady Member also.

Shrimati Tarkeshwari Sinha (Barh): Add him. It will compensate for everything.

12.30½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Thirty-seventh, Thirty eighth and Thirty-ninth Reports

Secretary: The Chairman, Committee on Public Undertakings presented to the Speaker on the 3rd March, 1967, the following Reports:—

1. Thirty-seventh Report of the Committee on Public Undertakings on the Hindustan Shipyard Ltd.
2. Thirty-Eighth Report of the Committee on Public Undertakings on the Pyrites and Chemicals Development Co. Ltd.
3. Thirty-Ninth Report of the Committee on Public Undertakings on the Bherat Heavy Electricals Ltd.

12.30½ hrs.

PERSONAL EXPLANATION BY MEMBER

(Shri Masani)

Shri M. R. Masani (Rajkot) Mr. Speaker, Sir, I was sorry to learn that yesterday, after I and other members of the Opposition had left the House during the election of the Deputy Speaker, the Prime Minister chose in our absence to say certain things which are at variance with the truth. Since she has misquoted what I had said to her when I saw her at 11 A.M. on the 27th March, with a view to creating prejudice against me, I wish to state the correct facts by way of personal explanation.